

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 106
(IB)-661(PB)/2021

New Intervention Petition-13/2023

IN THE MATTER OF:

DBS Bank Ltd (DBIL)

... **Applicant/Petitioner**

Versus

M/s. Vyam Technologies Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 09.03.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Adv. Shashwat Anand, Adv. Gunjesh Ranjan for
Ex-Director, Adv. P.B.A. Srinivasan, Adv. Prerana
Sabharwal, Adv. Sumit Swami.

For the IRP : Adv. Sumesh Dhawan and Adv. Vatsala Kak

ORDER

Intervention Petition-13/2023: Ld. Counsel appearing for the Applicant seeks to withdraw the present application.

In view of the stand taken by the Ld. Counsel, **the present Intervention Petition-13/2023 is dismissed as withdrawn.** It goes without saying that the Applicant in IA would have all remedies available to him in accordance with law.

-sd-

(L. N. GUPTA)
MEMBER (T)

-sd-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)